

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH, COURT NO. 2

Service Tax Appeal No. 1687 of 2012

(Arising out of Order-in-Appeal No. 160/2012 dated 16.03.2012 passed by the Commissioner of Central Excise (Appeals), Mangalore.)

Mysore Paper Mills Limited

Paper Town,

Bhadravathi – 577 302.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise
and Service Tax,**

No. S1 & S2, Vinaya Marga,

Siddhartha Nagar,

Mysore – 570 011.

.....**Respondent(s)**

APPEARANCE:

None for the Appellant.

Ms. Money Jain, Joint Commissioner (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20707 /2025

DATE OF HEARING: 26.05.2025

DATE OF DECISION: 28.05.2025

PER : P.A. AUGUSTIAN

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued

by the Designated Committee, which is placed on record. Consequently,
the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced in Open Court on 28.05.2025)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

hr/Sasi